

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
194/66/ND/2022

IN THE MATTER OF:

M/s. Eden Renewable Ranji Pvt. Ltd.

...APPLICANT

Section

U/s 66 of Comp. Act, 2013

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Abhishek Nahta, PCA along
with Mr. Rishabh Sachdeva, Adv.

ORDER

Heard Mr. Abhishek Nahta, PCA appearing on behalf of the Applicant. In compliance with the order dated 05.12.2022 the Applicant has published the notice in two newspapers i.e. Business Standard "Hindi" & "English" to RoC, RD and Creditors and also file affidavit of service along with proof of service. Further three affidavits have been filed by the Applicant on 29.10.2022, 23.11.2022 & 02.12.2022 in compliance with the order dated 18.10.2022, which are on record. We further note that RD has filed the report wherein certain observations have been made. Observations made in para 6 appear to have been complied with the Applicant. We have heard the Ld. Counsel for the Applicant. We are satisfied that the Applicant has complied with the said observations. With respect to the observations made by the RoC as para 7 of the report we would like to hear the RoC. List the matter for arguments on **13.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)